[भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में प्रकाशनार्थ]

भारत सरकार वित्त मंत्रालय राजस्व विभाग केन्द्रीय प्रत्यक्ष कर बोर्ड अधिसूचना —

नई दिल्ली, 23 अक्तूबर, 2018

सा.का.नि.....(अ).- केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम 1961 (1961 का 43) की धारा 295 के साथ पठित धारा 253 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात्:-

- 1. संक्षिप्त नाम और प्रारंभ (1) इन नियमों का संक्षिप्त नाम आय-कर (दसवा संशोधन) नियम, 2018 है।
- (2) आय-कर नियम 1962 में,--
- "(i) नियम 47 के उपनियम (1) और उपनियम (2) में "उपनियम (2)" शब्दों, कोष्ठकों और अंक के स्थान पर "उपनियम (3)" शब्द, कोष्ठक और अंक क्रमानुसार रखे जाएंगे;
- (ii) परिशिष्ट 2 में,--
- (क) प्ररूप 36 और उससे संबंधित टिप्पणों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्ः-

"प्ररूप सं0 36 1

[नियम 47(1) देखें]

अपील अधिकरण को अपील का प्ररूप

आय-व	<b>कर अपील अधिकरण</b> में
की अपी	ल सं0
बनाम	

<u>न</u>		नाम/अपीलार्थी का पदनाम
(TE		(यथालाग्)
   += :	ـــد	पैन संख्या (यदि लागू हो)
अपीलाथी	जानकारी	टैन संख्या (यदि लागू हो)
# H	<u>=</u>	नोटिस भेजने हेतु पूरा पता
		राज्य
		पिन कोड
		एसटीडी कोड के साथ
		दूरभाष सं0/मोबाईल सं.
·		ई-मेल पता
4	थीं जिज्ञी कारी	प्रत्यर्थी का नाम या पदनाम
늏	की निज जानकारी	(यथालाग्)
प्रत्यथी १	司录	
		पैन संख्या (यदि लागू हो)
		टैन संख्या (यदि लागू हो)
		नोटिस भेजने हेतु पूरा पता
		राज्य
		पिन कोड
		एसटीडी कोड़ के साथ
		दूरभाष सं0/मोबाईल सं.(यदि
		उपलब्ध हो)
		ई-मेल पता (यदि उपलब्ध
	-	हो)

अपील के ह्यौरे	1	वह निर्धारण वर्ष जिसके संबंध में अपील की जाती है	
	2	मद 1 में निर्दिष्ट निर्धारण वर्ष के लिए निर्धारिती द्वारा घोषित कुल आय	
	3	अपील के विरुद्ध किए गए आदेश के ब्योरे	
		क वह धारा और उपधारा जिसके अधीन आदेश पारित किया गया	

		ख आ	देश की तारीख	T	:
		ग आ	देश की तामील या संसूचना की तारीख	t	
	4	<del></del>	विरुद्ध किए गए आदेश को पारित कर	F	
		वाला आ	यकर प्राधिकारी		
•	5	वह राज्य	य और जिला जिसमें अधिकारिता वा	di.	
		निर्धारण	अधिकारी अवस्थित है		
	6	वह धारा	और उपधारा जिसके अधीन मूल आदे	ķτ	
		पारित वि	•		
	7	यदि अपी	ल किसी निर्धारण से संबंधित है:		
		क	मद 1 में निर्दिष्ट निर्धारण वर्ष के लि	Ų	
			निर्धारण अधिकारी द्वारा संगणित कु	Pi	
			आय .		
		ख	निर्धारण में किए गए योगों	गा	
	<u> </u>		अननुजातों की कुल रकम		
		ग	अपील में विवादित रकम		-
अपील में विवादित रकम <b>•</b>	8	यदि अपी	ल किसी शास्ति से संबंधित है:		
पूर्व पूर्व		क	आदेश के अनुसार अधिरोपित शासि	त	
विवाह			की कुल रकम		
<u>⊯</u> 右 •		ख 🐫	अपील में विवादित शास्ति की रकम	•	
]	9	यदि अपी	ल किसी मामले से संबंधित है		
H H		क	अपील में विवादित रकम		
	10	अपील के	आधार		अपील के प्रत्येव
			·		आधार से संबंधित क
Ь			·		प्रभाव (नीचे टिप्पण
<b>H</b>					देखें)
<del>1€</del>		1.	·		
अपील के आधार		2.			
斯 ————		3.			
			कुल कर प्रभाव (नीचे टिप्पण देखें)		
फाईल न्ह्यौरे	11	क्या अपी	न फाइल करने में कोई देरी हुई है (या	दे	हां/नहीं
भ अञ्		हां, तो देरी	ो को क्षमा करने के लिए आवेदन संलग	ਜ	
अपील फाईल करने के ब्यौरे		करें)			
훩뀲	12	संदत्त अप	गील फीस के ब्यौरे		

बीएसआर कोड	संदाय की तारीख	क्रम संख्यांक	रकम	
हस्ताक्षर (प्राधिकृत प्रतिनिधि, यदि कोई हो) नाम:		<b>हस्ताक्षर</b> (अपीलार्थी) नामः	)	
पदनाम :		पदनाम :	<del></del>	

### सत्यापन के लिए प्ररूप

मैं,	अपीलार्थी,	यह	घोषणा	करता	हूं	कि	ऊपर	किया	गया	कथन	मेरे
सर्वोत्तम ज्ञान और विश्वास वे	h अनुसार	सत्य	है।								

स्थान:

हस्ताक्षर

तारीख

नाम:

पदनाम:

## टिप्पण:

- 1. अपील का जापन तीन प्रतियों में होगा और उसके साथ निम्नलिखित संलग्न होगा-
- (क) आदेश जिसके विरुद्ध अपील की गई है, की दो प्रतियां (जिसमें से कम से कम एक प्रमाणित प्रति होनी चाहिए), निर्धारण अधिकारी के सुसंगत आदेश की दो प्रतियां, प्रथम अपील प्राधिकारी या विवाद निपटारा पैनल के समक्ष अपील के आधारों या आक्षेप के आधारों की दो प्रतियां, उक्त प्रथम अपील प्राधिकारी या विवाद निपटारा पैनल के समक्ष फाइल तथ्यों के कथनों की दो प्रतियां, और निम्नलिखित भी संलग्न होगा:--
- (i) शास्ति उदगृहीत करने वाले आदेश के विरुद्ध अपील के मामले में, सुसंगत निर्धारण आदेश की दो प्रतियां;
- (ii) आय-कर अधिनियम, 1961 की धारा 144क के साथ पठित धारा 143 की उपधारा (3) के अधीन आदेश के विरुद्ध अपील के मामले में, उक्त धारा 144क के अधीन जारी निदेशों की दो प्रतियां;

- (iii) आय-कर अधिनियम, 1961 की धारा 147 के अधीन आदेश के विरुद्ध अपील के मामले में मूल निर्धारण आदेश की दो प्रतियां, यदि कोई हो;
- (iv) विवाद निपटारा पैनल के निदेशों के अनुसरण में किए गए निर्धारण आदेश के विरुद्ध अपील के मामले में, विवाद निपटारा पैनल के निदेशों की प्रति।
- (ख) प्रधान मुख्य आयुक्त या मुख्य आयुक्त या प्रधान महानिदेशक या महानिदेशक या प्रधान आयुक्त या आयुक्त अथवा प्रधान निदेशक या निदेश द्वारा पारित आदेश के विरुद्ध अपील में सुसंगत आदेश की दो प्रतियां।
- 2. (अ) आय-कर अधिनियम, 1961 की धारा 253(1) की उपधार (1) के अधीन निर्धारिती दवारा अपील के ज्ञापन के साथ निम्नलिखित फीस होगी:--
- (क) जहां निर्धारण अधिकारी द्वारा यथासंगणित निर्धारिती की कुल आय उस मामले में जिससे अपील संबंधित है, एक लाख रुपए या कम है, पांच सौ रुपए;
- (ख) जहां यथापूर्वोक्त संगणित निर्धारिती की कुल आय उस मामले में जिससे अपील संबंधित है एक लाख रुपए से अधिक किन्तु दो लाख रुपए से कम है, पंद्रह सौ रुपए;
- (ग) जहां यथापूर्वोक्त संगणित निर्धारिती की कुल आय उस मामले में जिससे अपील संबंधित है दो लाख रुपए से अधिक है तो अधिकतम दस हजार रुपए के अधीन रहते हुए निर्धारित आ़्य की एक प्रतिशत;
- (घ) जहां अपील की विषय वस्तु खंड (क), (ख) और (ग) में विनिर्दिष्ट विषय-वस्तु से भिन्न किसी मामले से संबंधित है, पांच सौ रुपए;
- (इ) प्रत्याक्षेप के विज्ञापन के मामले में कोई फीस संदेय नहीं होगी
- (च) मांग के ठहराव के लिए आवेदन के साथ पांच सौ रुपए की फीस संलग्न होगी!
- (आ) चालान प्राप्त करने के पश्चात् फीस का प्रत्यय प्राधिकृत बैंक की शाखा में या भारतीय स्टेट बैंक की शाखा में या भारतीय रिजर्व बैंक की शाखा में किया जा सकेगा और चालान की प्रति तीन प्रतियों में अपील के जापन के साथ अपील अधिकरण को भेजी जाएगी।
- (इ) अपील अधिकरण फीस के संदाय के प्रयोजन के लिए चैंक, ड्राफ्ट, हुंडी या अन्य परक्राम्य लिखत स्वीकार नहीं करेगा।

- 3. अपील का ज्ञापन अंग्रेजी में लेखबद्ध होगा या यदि अपील आय-कर (अपील अधिकरण) नियम, 1963 के नियम 5क के प्रयोजनों के लिए अपील अधिकरण के अध्यक्ष द्वारा अधिस्चित किसी राज्य में अवस्थित खंडपीठ में फाइल की जाती है तो अपीलार्थी के विकल्प पर हिंदी में होगा और बिना किसी तर्क या वर्णन के अपील के आधार संक्षेप में और विभिन्न शीर्षकों के अधीन बताए जाएंगे तथा ऐसे आधार क्रमान्सार संख्यांकित किए जाएंगे।
- 4. अपील संख्या और अपील का वर्ष अपील अधिकरण के कार्यालय द्वारा भरे जाएंगे।
- 5. अपीलार्थी और प्रत्यर्थी की जानकारी चाहने वाले स्तंभ में सुसंगत डाटा, जैसा लागू हो, उचित ढंग से भरा जाएगा ।

हण्टांत—उदाहरण के लिए, यथास्थिति, विभाग अपीलार्थी या प्रत्यर्थी है तो अपील फाइल करने वाले अधिकारी का पदनाम तथा उसके कार्यालय से संबंधित ब्यौरे, यदि उपलब्ध हों, भरे जाएंगे।

6. इस प्ररूप को भरने के प्रयोजन के लिए 'कर प्रभाव' निर्धारित की गई कुल आय पर कर तथा वह कर जो प्रभार्य होता यदि ऐसी कुल आय उन मुद्दों के संबंध में आय की रकम द्वारा घटा दी गई होती जिनके विरुद्ध अपील फाइल करने के लिए आशयित है (अर्थात् विवादित मुद्दे), जिसके अंतर्गत लागू प्रभार और उपकर भी हैं, के बीच अंतर के रूप में लिया जाएगा:

परंतु कर में उस पर ब्याज सिम्मिलित नहीं होगा सिवाय वहां जहां स्वयं ब्याज की प्रभार्यता विवादग्रस्त और उस मामले में जहां ब्याज की प्रभार्यता विवादग्रस्त मुद्दा है वहां ब्याज की रकम कर प्रभाव होगी:

परंतु यह और कि उन मामलों में जहां वापसी हानि आय के रूप में कम या निर्धारित की जाती है, वहां का प्रभाव विवादग्रस्त मुद्दों पर कल्पित कर समेत होगा :

परंतु यह भी कि शास्ति आदेश के मामलों में कर प्रभाव अपील किए गए आदेश के विरुद्ध हटाई गई या कम की गई शास्ति की मात्रा होगा :

परंतु यह भी कि 'कुल कर प्रभाव' अवधारित करते समय आधार पर कर प्रभाव, जो सामान्य आधारों का हिस्सा बनाता है, जैसे कि जहां मामले को पुन: खोलना स्वयं चुनौती के अधीन हैं, पृथक् रूप से विचार नहीं किया जाएगा : परंतु यह भी कि जहां आय की संगणना आय-कर अधिनियम, 1961 की धारा 115त्रख या धारा 115त्रग के उपबंधों के अधीन की जाती है, वहां कर प्रभाव निम्नतिखित सूत्र के अनुसार संगणित किया जाएगा, अर्थात :--

(A-B)+(C-D)

जहां,

A= धारा 115जख या धारा 115जग (जिसे इसमें नियमित उपबंध कहा गया है) में अंतर्विष्ट उपबंधों से भिन्न उपबंधों के अनुसार कर की कुल रकम है ;

B= कर की कुल रकम जो प्रभार्य होती, यदि ऐसी कुल आय नियमित उपबंधों के अधीन विवादित मुद्दों की रकम द्वारा नियमित उपबंधों के अनुसार घटा कर निर्धारित की गई होती ;

C= धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अनुसार कर की कुल रकम ;

D= कर की कुल रकम जो प्रभार्य होती, यदि धारा 115 अख या धारा 115 अग में अंतर्विष्ट उपबंधों के अनुसार निर्धारित कुल रकम, उक्त उपबंधों के अधीन विवादित मुद्दों की रकम द्वारा घटा दी गई होती :

परंतु यह भी कि जहां विवादित मुद्दों की रकम धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अधीन तथा नियमित उपबंधों के अधीन दोनों में विचारित की जाती है, तो ऐसी रकम मद D के अधीन रकम अवधारित करते समय कर की कुल रकम से घटाई नहीं जाएगी।

- 7. यदि प्रदान किया गया स्थान अपर्याप्त है, तो इस प्रयोजन के लिए पृथक् संलग्नक प्रयोग किए जा सकेंगे ।";
- (ख) प्ररूप 36क और उससे संबंधित टिप्पणों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:--

#### "प्ररूप सं0 36क

[नियम 47(2) देखें]

अपील अधिकरण को प्रत्याक्षेप के लिए ज्ञापन का प्ररूप

...आय-कर अपील अधिकरण में

	का प्रत्याक्षेप सं0
	की अपील सं0
•••••••••••••••••••••••••••••••••••••••	बनाम

	अपीलार्थी का नाम या
<sub>4</sub>	पदनाम (यथालागू)
1991	पैन संख्या (यदि लागू हो)
हीं	टैन संख्या (यदि लागू हो)
<del> </del>	नोटिस भेजने हेतु पूरा पता
अपीलाथीं की निजी जानकारी	राज्य
<del>ਪ</del> ੋ	पिन कोड
- H - H - H	एसटीडी कोड के साथ
<del>F</del> 5	दूरभाष सं0/मोबाईल सं.
	ई-मेल पता
	प्रत्यर्थी का नाम या पदनाम
	(यथालाग्)
45	पैन संख्या (यदि लागू हो)
9 9	टैन संख्या (यदि लागू हो)
ਗ <u>਼ੋ</u>	नोटिस भेजने हेतु पूरा पता
<u>ग</u> ि ग्र	राज्य
प्रत्यंथीं की निजी जानकारी	पिन कोड
ाहू <u>।</u>	एसटीडी कोड के साथ
<b>17</b> X	दूरभाष सं0/मोबाईल सं.(यदि
	उपलब्ध हो)
	ई-मेल पता (यदि उपलब्ध
	हो)

<u>त्यौरे</u>	1	अधिकरण द्वारा आबंटित अपील सं0, जिसमे प्रत्याक्षेप संबंधित है
प्रत्याक्षेप के	2	वह निर्धारण वर्ष जिसके संबंध में प्रत्याक्षेप का ज्ञापन किया जाता है
अपील/ प्र	3	वह धारा, जिसके अधीन अपील के विरुद्ध आदेश पारित किया गया
	4	मद 1 में निर्दिष्ट निर्धारण वर्ष के लिए निर्धारिती

					_	
		द्वारा घ	षित कुल आय			
	5					
	6	वह राउ	य और जिला जिसमें अधिकारिता वाला			
		निर्धारण	अधिकारी अवस्थित है			
	7	अपीलार्थ	र्रे द्वारा अधिकरण को फाइल किए गए			
ļ		अपील व	<b>म नोटिस की प्राप्ति की तारीख</b>			
	8	यदि प्रत	याक्षेप किसी निर्धारण से संबंधित है, :-			
प्रत्याक्षेप		क म	द 1 में निर्दिष्ट निर्धारण वर्ष के लिए			
में		नि	र्धारण अधिकारी द्वारा संगणित कुल आय			
विवादित		ख नि	र्धारण में किए गए योगों या अननुज्ञातों			
रकमें		कि	मुल रकम			
		ग प्र	ऱ्याक्षेप में विवादित रकम		••	
	9	यदि प्रत	याक्षेप किसी शास्ति से संबंधित है:			
:		क	आदेश के अनुसार अधिरोपित शास्ति			
			की कुल रकम			
		ख	प्रत्याक्षेप में विवादित शास्ति की रकम			
	10	यदि अप	ोल किसी मामले से संबंधित है			
		क	प्रत्याक्षेप में विवादित रकम			
	11	प्रत्याक्षेप	के आधार	प्रत्याक्षेप	के	प्रत्येक
<b>L</b>		•		आधार ३	से संबंधि	धेड़ा कर
आधार			•	प्रभाव	(नीचे	टिप्पण
# ~				देखें)		
뇬		1.				
प्रत्याक्षे		2.				
<b>₽</b>		3.				
			कुल कर प्रभाव (नीचे टिप्पण देखें)			
अपील फाईल करने के ह्यौरे	12	क्या प्रत	याक्षेप फाइल करने में कोई देरी हुई है	हां/नहीं		
<u>₹</u>		(यदि हां	, तो देरी को क्षमा करने के लिए आवेदन		•	
ন্ত্ৰ		संलग्न व	<b>करें</b> )			
क क			<del></del>			
अप्						

हस्ताक्षर	हस्ताक्षर
(प्राधिकृत प्रतिनिधि, यदि कोई हो)	(अपीलार्थी)

नाम:	नाम:
पदनाम :	पदनाम :
•	

#### सत्यापन के लिए प्ररूप

मैं,	प्रत्यर्थी,	यह	घोषणा	करता	ह्	कि	ऊपर	किया	गया	कथन	मेरे
सर्वोत्तम ज्ञान और विश्वास व	रे अनुसार	सत	य है।				'				

स्थान: तारीख

हस्ताक्षर

नाम:

पदनाम:

## टिप्पण:

- 1. प्रत्याक्षेप का ज्ञापन तीन प्रतियों में होगा।
- 2. प्रत्यक्षेप का ज्ञापन अंग्रेजी में लेखबद्ध होगा या यदि अपील अय-कर (अपील अधिकरण) नियम, 1963 के नियम 5क के प्रयोजनों के लिए अपील अधिकरण के अध्यक्ष द्वारा अधिसूचित किसी राज्य में अवस्थित खंडपीठ में फाइल की जाती है ती प्रत्यर्थी के विकल्प पर हिंदी में होगा और बिना किसी तर्क या वर्णन के प्रत्याक्षेप के आधार संक्षेप में और विभिन्न शीर्षकों के अधीन बताए जाएंगे तथा ऐसे प्रत्याक्षेप ब्रमानुसार संख्यांकित किए जाएंगे।
- 4. अधिकरण के कार्यालय द्वारा यथा आबंदित अपील संख्या और अपील का वर्ष तथा प्रत्यर्थी द्वारा प्राप्त अपील के नोटिस में प्रकटन प्रत्यर्थी द्वारा भरे जाएंगे ।
- 5. प्रत्यर्थी और अपीलार्थी की जानकारी चाहने वाले स्तंभ में सुस्गत डाटा, जैसा लागू हो, उचित ढंग से भरा जाएगा ।

दृष्टांत-उदाहरण के लिए, यथास्थिति, विभाग अपीलार्थी या प्रत्यर्थी है तो प्रत्याक्षेप फाइल करने वाले अधिकारी का पदनाम तथा उसके कार्यालय से संबंधित ब्यौरे, यदि उपलब्ध हों, भरे जाएंगे।

6. इस प्ररूप को भरने के प्रयोजन के लिए 'कर प्रभाव' निर्धारित की गई कुल आय पर कर तथा वह कर जो प्रभार्य होता यदि ऐसी कुल आय उन मुद्दों के संबंध में आय की रकम द्वारा घटा दी गई होती जिनके विरुद्ध प्रत्याक्षेप फाइल करने के लिए आशयित हैं (अर्थात् विवादित मुद्दे), जिसके अंतर्गत लागू प्रभार और उपकर भी हैं, के बीच अंतर के रूप में लिया जाएगा:

परंतु कर में उस पर ब्याज सिम्मिलित नहीं होगा सिवाय वहां जहां स्वयं ब्याज की प्रभार्यता विवादग्रस्त और उस मामले में जहां ब्याज की प्रभार्यता विवादग्रस्त मुद्दा है वहां ब्याज की रकम कर प्रभाव होगी:

परंतु यह और कि उन मामलों में जहां वापसी हानि आय के रूप में कम या निर्धारित की जाती है, वहां का प्रभाव विवादग्रस्त मुद्दों पर कल्पित कर समेत होगा :

परंतु यह भी कि शास्ति आदेश के मामलों में कर प्रभाव अपील किए गए आदेश के विरुद्ध हटाई गई या कम की गई शास्ति की मात्रा होगा :

परंतु यह भी कि 'कुल कर प्रभाव' अवधारित करते समय आधार पर कर प्रभाव, जो सामान्य आधारों का हिस्सा बनाता है, जैसे कि जहां मामले को पुन: खोलना स्वयं चुनौती के अधीन हैं, पृथक् रूप से विचार नहीं किया जाएगा :

परंतु यह भी कि जहां आय की संगणना आय-कर अधिनियम, 1961 की धारा 115जख या धारा 115जग के उपबंधों के अधीन की जाती है, वहां कर प्रभाव निम्नलिखित सूत्र के अनुसार संगणित किया जाएगा, अर्थात् :--

(A-B)+(C-D)

जहां,

A= धारा 115 अख या धारा 115 अग (जिसे इसमें नियमित उपबंध कहा गया है) में अंतर्विष्ट उपबंधों से भिन्न उपबंधों के अनुसार कर की कुल रकम है ;

B= कर की कुल रकम जो प्रभार्य होती, यदि ऐसी कुल आय नियमित उपबंधों के अधीन विवादित मुद्दों की रकम द्वारा नियमित उपबंधों के अनुसार घटा कर निर्धारित की गई होती ;

C= धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अनुसार कर की कुल रकम ;

D= कर की कुल रकम जो प्रभार्य होती, यदि धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अनुसार निर्धारित कुल रकम, उक्त उपबंधों के अधीन विवादित मुद्दों की रकम द्वारा घटा दी गई होती :

परंतु यह भी कि जहां विवादित मुद्दों की रकम धारा 115अख या धारा 115अग में अंतर्विष्ट उपबंधों के अधीन तथा नियमित उपबंधों के अधीन दोनों में विचारित की जाती है, तो ऐसी रकम मद D के अधीन रकम अवधारित करते समय कर की कुल रकम से घवाई नहीं जाएगी।

7. यदि प्रदान किया गया स्थान अपर्याप्त है, तो इस प्रयोजन के लिए पृथक् संलग्नक प्रयोग किए जा सकेंगे ।"।

[अधिसूचना सं0 7<sup>2</sup>/2018] [फा0सं0 370142/8/2018-टीपीएल]

(डा0 टी.एस.मपवात)

अवर सचिव, भारत सरकार

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2 खंड 3, उपखंड (ii) में भिधिसूचना सं0 का0आ0 969(अ), तारीख 26 मार्च, 1962 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं0 का0आ0 4213(अ), तारीख 30 अगस्त, 2018 द्वारा किया गया।

# [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE CENTRAL BOARD OF DIRECT TAXES

	No	otification7 \( \) New De	elhi, the 23 <sup>rd</sup> October, 2018
G.S section 295 hereby manamely:-	.R (E)- In exercise of the of the Income-tax Act, 1961 akes the following rules fur	ne powers conferred (43 of 1961), the Cer	I by section 253 read with
(10th Amer	tle and commencement idment) Rules, 2018. all come into force on the da		
2. In the Inc	come-tax Rules, 1962,		
"(i) in rule rule (2)", substituted	47, in sub-rule (1) and sub-ru the words, brackets and ;	le (2), for the words, figure "sub-rule (	brackets and figure "sub- )" shall respectively be
(ii) in Appe	endix II, —		
(a) for Forn	n 36 and notes thereto, the fo	llowing shall be sub	stituted, namely:-
	"Fo	rm No. 36	
	[See	rule 47(1)]	
	Form of appeal to	the Appellate Tribu	hal
In the Incom	ne-tax Appellate Tribunal		
	Appea	ıl Noof	
	***************************************	Versus	
	APPELLANT	RESE	PONDENT
Appellant's Personal Information	Name /designation of the Appellant (as applicable) PAN (if available) TAN (if applicable) Complete address for sending notices		

	Sta	te · ·	
	Pin	Code	
	Pho	one No. with STD code/	
		bile No.	
_	Em	ail Address	
	1	me or designation of the	,
		spondent (as applicable)	
ona	1	N (if available)	
Respondent's Personal Information	1	N (if applicable)	
2s F		mplete address for	
ndent's Per Information	Star	ding notices	
ond		Code	
esb		one No. with STD code/	<u>-</u>
≃		bile No. (if available)	
	_	ail Address (if available)	
	1	Assessment year in connection with which the appeal is	<u> </u>
		preferred	
	2	Total income declared by the assesse for the assessment	
		year referred to in item 1	1
ails	3	Details of the order appealed against	
Det	ļ	a Section and sub-section under which the order is passed b Date of order	
[ag]		c Date of service or communication of the order	
Appeal Details	4	Income-tax Authority passing the order appealed against	•
<	5	The State and District in which the jurisdictional Assessing	
	<u> </u>	Officer is located	
	6	Section and sub-section under which the original order is	
		passed	
	7	If appeal relates to any assessment: -	
pea		a Total income as computed by the Assessing Officer for	B. 180 8 - 19 1 20 20 20 20 20 20 20 20 20 20 20 20 20
apl		the assessment year referred to in item 1	
d in		b Total amount of additions or disallowances made in the	
ute		c Amount disputed in appeal	
lisp	8	If appeal relates to any penalty:-	
Amounts disputed in appeal		a Total amount of penalty imposed as per order	
uno		b Amount of penalty disputed in appeal	
Am	9	If appeal relates to any other matter:-	
		a Amount disputed in appeal	
4-	10	Grounds of Appeal	Tax effect relating to
ls o		·	each Ground of appeal (see note below)
Grounds of Appeal		1.	(see note below)
Gro			
_		2. 3.	
			** *****

		Total tax effect (	see note below)		
	11	Whether there is	any delay in filing of ap	peal	Yes/No
filing		(if yes, please at delay)	tach application seeking	g condonation of	
sal etai	12	Details of Appeal	Fees Paid	<del>  -</del>	
Appeal fili details		BSR Code	Date of payment	\$l. No.	Amount
< ′		· · · · · · · · · · · · · · · · · · ·			
	L	<u> </u>		<u> </u>	

٥	ų	g	n	e	d	
1	Δ		1+	h	_	٠.

(Authorised representative, if any)

Name:

Designation:

Signed

(Appellant)

Name:

Designation:

# Form of verification

I,\_\_\_\_\_, the appellant, do hereby declare that what is stated above is true to the best of my information and belief.

Place

Date

Signature

Name:

Designation:

#### Notes:

- 1. The memorandum of appeal shall be in triplicate and shall be accompanied by—
  - (a) two copies (at least one of which should be a certified copy) of the order appealed against, two copies of the relevant order of the Assessing Officer, two copies of the grounds of appeal or the grounds of objection before the first appellate authority or the Dispute Resolution Panel, two copies of the statement of facts, if any, filed before the said appellate authority or the Dispute Resolution Panel, and also-
    - (i) in the case of an appeal against an order levying penalty, two copies of the relevant assessment order;
    - (ii) in the case of an appeal against an order under sub-section (3) of section 143 read with section 144A of the Income-tax Act, 1961, two copies of the directions issued under the said section 144A;
    - (iii) in the case of an appeal against an order under section 147 of the Income-tax Act, 1961, two copies of the original assessment order, if any;
    - (iv) in the case of an appeal against an assessment order made in pursuance of the directions of the Dispute Resolution Panel, the copy of Directions of the Dispute Resolution Panel.
  - (b) two copies of the relevant order where an appeal is against an order passed by a Principal Chief Commissioner or Chief Commissioner or a Principal Director General or Director General or Principal Commissioner or Commissioner or Principal Director or Director.
- 2. (A) The memorandum of appeal by an assessee under sub-section (1) of section 253(1) of the Income-tax Act, 1961 shall be accompanied by a fee of, —

- (a) where the total income of the assessee as computed by the Assessing Officer, in the case to which the appeal relates, is one hundred thousand rupees or less, five hundred rupees;
- (b) where the total income of the assessee, computed as aforesaid, in the case to which the appeal relates is more than one hundred thousand rupees but not more than two hundred thousand rupees, one thousand five hundred rupees;
- (c) where the total income of the assessee, computed as aforesaid, in the case to which the appeal relates is more than two hundred thousand rupees, one per cent. of the assessed income, subject to a maximum of ten thousand rupees;
- (d) where the subject matter of an appeal relates to any matter, other than those specified in clauses (a), (b) and (c), five hundred rupees;
- (e) no fee shall be payable in the case of a memorandum of cross-objections;
- (f) an application for stay of demand shall be accompanied by a fee of five hundred rupees.
- (B) The fee may be credited in a branch of the authorised bank or a branch of the State Bank of India or a branch of the Reserve Bank of India after obtaining a challan and the copy of the challan in triplicate shall be sent to the Appellate Tribunal with the memorandum of appeal.
- (C) The Appellate Tribunal shall not accept cheques, drafts, hundies or other negotiable instruments for the purpose of payment of the fee.
- 3. The memorandum of appeal shall be written in English or, if the appeal is filed in a Bench located in any State notified by the President of the Appellate Tribunal for the purposes of rule 5A of the Income-tax (Appellate Tribunal) Rules, 1963, then, at the option of the appellant, in Hindi, and shall set forth, concisely and under distinct heads, the grounds of appeal without any argument or narrative and such grounds should be numbered consecutively.
- 4. The Appeal number and year of appeal shall be filled in by the office of the Appellate Tribunal.
- 5. In column's seeking Appellant's and Respondent's information, the relevant data, as applicable shall be filled in properly.

Illustration.— for instance in case the Department is Appellant or Respondent, as the case may be, the designation of the officer filing the Appeal and details pertaining to his office may be filled, if available.

6. The 'Tax effect' for the purpose of filling this Form shall be taken as the difference between the tax on the total income assessed and the tax that would have been chargeable had such total income been reduced by the amount of income in respect of the issues against which appeal is intended to be filed (i.e. disputed issues) including applicable surcharge and cess:

**Provided** that the tax shall not include any interest thereon, except where chargeability of interest itself is in dispute and in case the chargeability of interest is the issue under dispute, the amount of interest shall be the tax effect:

Provided further that in cases where returned loss is reduced or assessed as income, the tax effect shall include notional tax on disputed issues:

Provided also that in case of penalty orders, the tax effect shall be the quantum of penalty deleted or reduced in the order to be appealed against: Provided also that while determining 'total tax effect' the tax effect on grounds, which forms part of the common grounds, such as where reopening of the case itself is under challenge, shall not be considered separately: Provided also that where income is computed under the provisions of section 115JB or section 115JC of the Income-tax Act, 1961, the 'tax effect', shall be computed as per the following formula, namely: -(A-B) + (C-D)Where. A = the total amount of tax as per the provisions other than the provisions contained in section 115JB or section 115JC (herein called regular provisions); B = the total amount of tax that would have been chargeable had the total income assessed as per the regular provisions been reduced by the amount of the disputed issues under regular provisions; C = the total amount of tax as per the provisions contained in section 115JB or section 115JC; D = the total amount of tax that would have been chargeable had the total income assessed as per the provisions contained in section 115JB or section 115JC was reduced by the amount of disputed issues under the said provisions: Provided also that where the amount of disputed issues is considered both under the provisions contained in section 115JB or section 115JC and onder regular provisions, such amount shall not be reduced from total amount of tax while determining the amount under item D. If the space provided is found insufficient, separate enclosures may be used for the 7. purpose."; (b) for Form 36A and notes thereto, the following shall be substituted, namely:-"Form No. 36A [See rule 47(2)] Form of memorandum of cross-objections to the Appellate Tribunal

Versus

In the Income-tax Appellate Tribunal.....

## APPELLANT

## RESPONDENT

	Name or designation of						
	the Appellant (as						
ਫ਼ਿ	applicable)						
los	PAN (if available)						
Appellant's Personal Information	TAN (if applicable))						
s F	Complete address for						
llant's Per	sending notices						
lla Infe	State						
dd	Pin Code						
\ \ \	Phone No. with STD						
	code/ Mobile No.						
i	Email Address						
	Name or designation of						
l e	the Respondent (as						
lati	applicable)						
Respondent's Personal Information	PAN (if available)						
-  ufc	TAN (if applicable)	<del>-</del>					
all	Complete address for						
ő	sending notices						
a ja	State						
s I	Pin Code	<del> </del>					
ent	Phone No. with STD						
ng.	code/ Mobile No.(if						
<u>&amp;</u>	available)						
Re	Email Address (if						
	available)						
-	1 Appeal number allotted by Tribunal to which the cross-						
ils	objection relates						
etai	2 Assessment year in connection with which the						
Δ	memorandum of cross-objections is preferred						
suc	3 Section under which the order appealed against was						
ctic	passed						
bje	4 Total income declared by the assesse for the assessment						
S-0	year referred to in item 1						
Appeal/Cross-objections Details	5 Income-tax Authority passing the order appealed against						
[/C	71 8 11 8						
)ca	6 The State and District in which the jurisdictional						
√Apr.	Assessing Officer is located  7 Date of receipt of notice of appeal filed by the appellant						
	to the Tribunal						
	8 If cross-objection relates to any assessment:-						
-SS-							
Amounts disputed in cross- objections	a Total income as computed by the Assessing Officer for the assessment year referred to in item 1						
in in	b Total amount of additions or disallowances made in	<u> </u>					
Amounts outed in cr	the assessment						
A puri							
dis	9 If cross-objection relates to any penalty:-	c Amount disputed in cross-objection					
	9 If cross-objection relates to any penalty:-						

	i	a Total amount of penalty imposed as per order	
		b Amount of penalty disputed in cross-objection	
	10	If appeal relates to any other matter:-	
		a Amount disputed in cross-objection	
	11	Grounds of cross-objections	Tax effect relating to
SSC			each Ground of cross-
r. ns		]	objection
Grounds of cross objections			(see note below)
nds yec		1.	
of of		2.	
<b>රි</b>		3.	
		Total tax effect (see note below)	
	12	Whether there is delay in filing cross-objections	Yes/No
Appeal filing details		(if yes, please attach application seeking condonation	on of
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	<u> </u>		
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Authorised	l repre	sentative, if any with name)	(Respondent)
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Illustration.— for instance in case the department is Appellant or Respondent, as the case may be, the designation of the officer filing the cross-objections and details pertaining to his office may be filled, if available.

6. The 'Tax effect' for the purpose of filling this Form shall be taken as the difference between the tax on the total income assessed and the tax that would have been chargeable had such total income been reduced by the amount of income in respect of the issues against which croos-objection is intended to be filed (i.e. disputed issues) including applicable surcharge and cess:

Provided that the tax shall not include any interest thereon, except where chargeability of interest itself is in dispute and in case the chargeability of interest is the issue under dispute, the amount of interest shall be the tax effect:

Provided further that in cases where returned loss is reduced or assessed as income, the tax effect shall include notional tax on disputed issues:

**Provided** also that in case of penalty orders, the tax effect shall be the quantum of penalty deleted or reduced in the order to be cross-objected against:

**Provided** also that while determining 'total tax effect', the tax effect on grounds, which forms part of the common grounds of cross-objection, such as where reopening of the case itself is under challenge, shall not be considered separately:

**Provided** also that where income is computed under the provisions of section 115JB or section 115JC of the Income-tax Act, 1961, the 'tax effect', shall be computed as per the following formula, namely:—

$$(A-B) + (C-D)$$

Where,

A = the total amount of tax as per the provisions other than the provisions contained in section 115JB or section 115JC (herein called regular provisions);

B = the total amount of tax that would have been chargeable had the total income assessed as per the regular provisions been reduced by the amount of the disputed issues under regular provisions;

C = the total amount of tax as per the provisions contained in section 115JB or section 115JC;

D = the total amount of tax that would have been chargeable had the total income assessed as per the provisions contained in section 115JB or section 115JC was reduced by the amount of disputed issues under the said provisions:

**Provided** also that where the amount of disputed issues is considered both under the provisions contained in section 115JB or section 115JC and under regular provisions, such amount shall not be reduced from total amount of tax while determining the amount under item D.

7. If the space provided is found insufficient, separate en purpose.".	closures may be used for the
[Notification No. 72018]	[F.No.370142/8/2018-TPL] (Dr. T.S. Mapwal)
Under Secretary	to the Government of India
Note:- The principal rules were published in the Gazette of II, Section 3, Sub-section (ii) <i>vide</i> notification number S March, 1962 and last amended <i>vide</i> notification number August, 2018	O. 969 (E), dated the 26 <sup>th</sup>